CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DEIHI.

C.P.(Civil) No.3 of 1994 in

O.A. No. 2976 of 1992

New Delhi this the 6th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman Mr. B.N. Dhoundiyal, Member

Shri Mohinder Singh Etton S/o Shri Gian Singh F-65, Moti Bagh-I, New Delhi-11002.

...Petitioner

By Advocate Shri G.D. Bhandari

Versus

Shri Montek Singh, Secretary, Department of Ecnomic Affairs, Ministry of Finance, Ist Floor, North Block, New Delhi-110001.

...Respondent

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The complaint in this Contempt Petition (C.P) is that the order dated 27.08.1993 passed by this Tribunal in O.A. 2976 of 1992 has not been complied with.

- It appears that earlier the petitioner preferred a representation seeking an alteration in his date of birth. That representation was rejected on the ground that it had been filed at a belated stage. This Tribunal directed the respondents to dispose of the representation on merits and on the footing that the same had not been filed at a belated stage. We find that on 18.1.93 the Under Secretary to the Government of India informed the petitioner that his representation had been rejected. In this communication three reasons have been given for the rejection of the representation.
- 3. Learned counsel urges that since the Tribunal

directed the respondents to dispose of the representat on merits, the respondents having failed to take into account the specific plea raised by the petitioner in representation, acted in disregard of the direction given by this Tribunal. This position is not acceptable to us. The respondents have tried to dispose of the representation on merits. By implication they have not accepted the view-point of the petitioner for the alter-ation If the petitioner still feels in his date of birth. dissatisfied with the order passed by the respondents, it will be open to him to file a fresh O.A. to challenge the order passed by the authority concerned. No grounds exist for initiating Contempt Proceedings.

4. This Contempt Petition is rejected summarily.

(B.N. DHOUNDIYAL)
MEMBUR (A)
06.01.1994

(S.K. DHAON)
VICE CHAIRMAN
06.01.1994

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